

GOVERNMENT OF INDIA  
MINISTRY OF POWER  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO.318**  
ANSWERED ON 30.11.2021

**LOSS OF HUMAN LIVES DUE TO ELECTRICAL ACCIDENTS**

318 SHRI SUSHIL KUMAR GUPTA:

Will the Minister of POWER  
be pleased to state:

- (a) whether Government has any provision for compensating the loss of human lives due to electrical accidents;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor; and
- (d) whether Government will hold consultations with the State Governments for taking a positive action in this regard?

A N S W E R

THE MINISTER OF POWER AND NEW & RENEWABLE ENERGY

(SHRI R.K. SINGH)

**(a) to (d) :** Section 161 of the Electricity Act, 2003 has provision for dealing with any accident which occurs in connection with the generation, transmission, distribution, supply or use of electricity in or in connection with, any part of the electric lines or electrical plant and the accident results or is likely to have resulted in loss of human or animal life or in any injury to a human being or an animal.

The Central Government has notified the Intimation of Accidents (Form and Time of Service of Notice) Rules, 2005, which provides that the electrical accident in the electrical installations shall be reported to the Electrical Inspector within 24 hours of the occurrence of the accident and the written report in the prescribed Form to be submitted to the Electrical Inspector within 48 hours of the accident.

Provision of compensation to the employees is covered under “The Employee’s Compensation Act, 1923”. It is the responsibility of the Power Utility to operate and maintain the electricity infrastructure in proper condition. Accordingly, the compensation for losses caused by any electricity accidents is decided by the respective State Government and Power Utility as per their policies.

\*\*\*\*\*